

Santosh

***IN THE HIGH COURT OF BOMBAY AT GOA******LD-VC-CW-197-2020***

Anyssia Viegas. .... Petitioner.

Versus

State of Goa and others. .... Respondents.

Mr. Nigel Costa Frias, Advocate for the Petitioner.

Mr. Pravin Faldessai, Addl. Government Advocate for Respondents  
No. 1, 2, 3 and 5.***Coram : M.S. Sonak &  
Smt. M.S. Jawalkar, JJ.******Date : 21<sup>st</sup> September, 2020.*****P.C. :-**

Mr. Faldessai, the learned Additional Govt. Advocate states that he has instructions in the present case that there is no suitable work for the Petitioner at the Institute of Public Assistance (IPA). He, however, states that the file has been moved to the Government for allotment of alternate suitable work to the Petitioner. He, in fact, states that two letters have already been written to the Government in this regard.

2. We post this matter on 7<sup>th</sup> October, 2020, by which date, we expect some concrete response on the issue of allotment of alternate work commensurate to the qualifications of the Petitioner. This is because, it is an admitted fact that the Petitioner has not been

placed under suspension and, in fact, is being paid the requisite salary and emoluments and the Petitioner is not allotted any work.

3. S.O. to 7<sup>th</sup> October, 2020.

***Smt. M.S. Jawalkar, J.***

***M.S. Sonak, J.***